



**CHRIST**

(DEEMED TO BE UNIVERSITY)  
BANGALORE | DELHI NCR | PUNE

SCHOOL OF LAW

CHRIST (Deemed to be University), DELHI NCR CAMPUS

# 6<sup>TH</sup> CHRIST

VIJAY SONDHI MEMORIAL  
MOOT COURT COMPETITION

RULES & REGULATIONS

KNOWLEDGE PARTNER



MEDIA PARTNER



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## VENUE AND DATE

The 6th Christ Vijay Sondhi Memorial Moot Court Competition, 2026, shall be held in two phases: Preliminary rounds in online mode on 2-3 February, 2026, and Advanced rounds in offline mode at CHRIST (Deemed to be University), Delhi NCR Campus, on 13-14 February, 2026.

## LANGUAGE

The competition will be conducted in English

## ELIGIBILITY

- The competition is open to students pursuing LLB three- year or five-year courses during the current academic year, i.e., 2025-26.
- Each team should consist of three members. However, a two-member team may be allowed to participate at the discretion of the organisers.
- There shall be two speakers and one researcher designated for each team. The researcher shall be allowed to argue, provided prior permission is obtained from the court and the organisers, in exceptional circumstances involving the designated speakers.
- NOTE- No Faculty Member or Coach, a designated observer, or fourth member is allowed to accompany the team, and neither of them will be allowed to join the teams during oral rounds
- Teams should not disclose the identity of their institution and team members; such disclosure shall invite penalties, including disqualification. The decision for the same shall be at the discretion of the organisers. Each team shall be assigned a team code. Teams shall use only their Team code for identification purposes. Names of participants and the affiliated university shall not appear on or within the written submissions.

## REGISTRATION

Registration for the 6th Christ Vijay Sondhi Memorial Moot Court Competition, 2026 shall commence on 12 November, 2025 and conclude on 20 December, 2025.

### **The registration fee is structured as follows:**

For participating in Preliminary rounds I and II: Rs. 2000/-

For teams qualifying for the advanced rounds, an additional registration fee shall have to be paid:

With accommodation: Rs. 3000/-

Without accommodation: Rs. 2000/-

### **All teams must follow the steps given below to register:**

The registration form should only be filled out after you have made the payment of registration fees.

Please find the payment link here – **Payment Link**

**Step 1:** Click on the link.

**Step 2:** Scroll down to find the payment portal.

**Step 3:** Select CHRIST (Deemed to be University); next select FEST/CONFERENCE/WORKSHOP/EVENT: next select the 6th Christ Vijay Sondhi Memorial Moot Court Competition, 2026.

- Each team must register by filling up the registration form through the link – **Registration Link**
- Each team shall complete the registration on or before 20 December, 2025 (23:59 Hours IST).
- The registration fee is non-refundable. In the event of non-participation or for any other reason, the amount will be forfeited.
- In this form, the participants must upload the screenshot of the payment made (clearly depicting the transaction reference number); only then will the registration be accepted.

## DRESS CODE

The teams should adhere to the Dress Code of the Competition:

- **Female Participant(s):** Western Formals (in Black and White); shirt, trousers, blazer.
- **Male Participant(s):** Western Formals (in Black and White); shirt, trousers, blazer, tie.
- **Use of ID Cards and Other Disciplinary Requirements:** Each participant will be issued an ID card upon entry to the University campus. It is mandatory for all participants to wear their ID cards at all times while on campus. Furthermore, it shall be mandatory for each participant to adhere to all the general rules and regulations of CHRIST (Deemed to be University), Delhi NCR Campus, at all times.

## ACCOMMODATION

- Participants will be provided accommodation in the University.
- Travel facility to and from the campus to the residence will be provided. Participants not availing the travel facility at the allotted time must make their own arrangements. After entering the campus, participants will receive their bus passes during registration. The bus pass must be shown to board the bus for travel.
- Participants will be provided with breakfast, lunch, high tea, and dinner on both days of the competition, which is held on Campus. For getting the packed meals, food coupons will be issued at the time of registration and entry into the campus. It is mandatory for all participants who get their meals packed to present the food coupon while collecting the packed meals.

## STRUCTURE

The competition shall consist of only oral rounds, which will be held over a period of four days, i.e., 2-3 February, 2026 and 13-14 February, 2026. The competition shall consist of five (5) oral rounds: Preliminary Rounds I & II that shall be conducted through online mode, Octa-Final Round, Quarter-Final Round, Semi-Final Round and the Final Round; that shall be conducted through offline mode on Campus.

The language to be used during the Rounds is English. During each round, the order in which the teams shall present their arguments is as follows:

1. Petitioner Speaker 1
2. Petitioner Speaker 2
3. Respondent Speaker 1
4. Respondent Speaker 2
5. Rebuttal

Teams are requested to mail the soft copies of memorials (Petitioner and Respondent) by 15 January, 2026 (23:59 hrs).

- The Best Speaker Award shall be determined on the basis of the total sum of individual aggregate scores of the Speaker taken from the Preliminary Rounds I and II.
- The Researcher shall not be permitted to address the Court during the Oral Rounds. The Researcher may however, be permitted to pass notes to the Speakers at the discretion of the Judges.
- The use of mobile phones or any other electronic gadgets during the oral rounds would be strictly prohibited, unless specifically allowed by the judge in the respective courtroom. The decision of the Judges as to the marks allotted to each team shall be final.

## MEMORIAL SUBMISSION

- Each team is required to prepare Written Submissions for both sides, i.e., the Petitioner and the Respondent of the case.

- A Written Submission shall be identified solely by the Team Code assigned to the team. The Written Submissions shall not, in any way, disclose any fact pertaining to the identity of the Team members.
- One soft copy (in MS Word doc/.docx format only) must be emailed to mcs.ncr@christuniversity.in by 15 January, 2026 (23:59 IST) with the subject "Memorials for TC \_\_\_\_". The file names of the electronic copies of the Memorials must contain only the team code and the side being represented in the following format: e.g. (for Team Code 15) 15P or 15R, "P" being for "Petitioner" Memorial and "R" for "Respondent" Memorial and so forth.
- At the time of registration on 13 February, 2026, each team will be required to submit three hard copies of their memorials, prepared from both sides, i.e., three copies from the petitioner's side and three copies from the respondent's side. The hard copies must be spiral-bound and must adhere to all the guidelines mentioned below.

**Memorial Submission shall consist of the following mandatory heads:**

- Cover Page
- Table of Contents
- List of Abbreviations
- Index of Authorities (with page number of authorities cited)
- Statement of Jurisdiction
- Statement of Facts (not exceeding 2 pages)
- Statement of Issues
- Summary of Arguments (not exceeding 2 pages)
- Arguments Advanced (not exceeding 25 pages)
- Prayer (not exceeding 1 page)



**The cover page of the Memorials must contain the following:**

- The Team Code is in the upper right-hand corner.
- The name and place of the jurisdiction.
- The provision under which the case is filed.
- Name of the Parties and Status.
- The side for which the Written Submission has been prepared - Memorial filed on Behalf of Petitioner/Respondent.

**FORMATTING STYLE**

Furthermore, participants must follow a uniform formatting style in their memorials:

- Font Type: Times New Roman
- Font Size: 12
- 1.5 Line Spacing
- Margin: One inch on one side
- Footnotes:
- Font type: Times New Roman
- Font Size: 10

It is further clarified that the committee reserves the right to refuse acceptance of any memorial that violates any of the above-mentioned norms. Kindly note that memorial scores would be considered only in case of a tie between the scores of two teams in the Preliminary rounds. Teams shall cite authorities in the Memorial using footnotes following the Harvard Bluebook 21st Edition. Colour of the cover page must be: Blue in case of Petitioner/Appellant & Red in case of Defendant/Respondent.

## **COMPENDIUM**

All participating teams may, at their discretion, prepare a compendium as a supplement to their memorial submission. The compendium may include all relevant provisions of law and important judgments cited, if any. It must not contain any arguments or interpretative analysis of facts or judgments; any such inclusion will be disregarded and may attract penalization. The compendium may be presented to the judges for reference and clarity of arguments.

A printed submission of the compendium is to be made at the time of submission, and no name or identifying mark of the university/institution should appear anywhere in the compendium. The printouts for the same shall not have affiliation with the team's university.

## **PLAGIARISM**

Participants must refrain from plagiarism of any kind. Any use of publicly available information must be accompanied by proper citations. Failure to comply with this rule may result in being debarred from the 6th Christ - Vijay Sondhi Memorial Moot Court Competition, 2026.

## **CHANGE IN SOFT COPY**

Submitting a modified soft copy of the pleadings will lead to disqualification from the selection process.

## **CONDONATION OF DELAY**

Delay in submission of memorials will not be condoned on grounds like connection failure, network issues, etc. However, the Moot Court Committee shall have final discretion in case of application for condonation of delay. Decisions could range from full condonation to reduction of marks as the organizers may deem fit.



## CRITERIA OF EVALUATION

Speakers would be adjudged under the following categories during their Oral Presentation:

| S.No.       | CRITERIA                      | MARKS |
|-------------|-------------------------------|-------|
| 1           | KNOWLEDGE OF LAW AND FACTS    | 25    |
| 2           | ADVOCACY SKILLS               | 25    |
| 3           | ANALYSIS & AUTHORITIES CITED  | 25    |
| 4           | RESPONSE TO JUDGE'S QUESTIONS | 15    |
| 5           | COURT MANNERISM               | 10    |
| GRAND TOTAL |                               | 100   |

Scoring of Rounds shall be based on the oral presentation done by the teams. However, in case of a tie between two teams, the team with the higher memorial score will be allotted a higher rank.

## CLARIFICATIONS

- Participating teams may request for clarifications to the official moot problem by sending an email to [mcs.ncr@christuniversity.in](mailto:mcs.ncr@christuniversity.in) by 2 January, 2026 (23:59 Hrs IST). The list of clarifications will be released on 10 January, 2026.
- Note: Clarifications through any medium other than emails will not be entertained or taken into account.

- The score of the researcher's test will not be added in the overall score of the team.
- However, a separate award will be given to the Best Researcher, ie, the researcher who scores the highest marks. In case of a tie, the Award will be given to the one who had fewer incorrect answers.
- If a team comprises two members, then one of the two members shall be eligible to take the test. However, the team must notify the organisers in advance as to which of the team members shall take the test.

## SCOUTING

Scouting shall be deemed to have occurred if any speaker or researcher is found watching, listening to, or otherwise observing the oral submissions of any other team during a round. However, this shall not amount to scouting if the individual observes a round in which their own team is participating, or if they are reading a memorial belonging to their own team, or a memorial that has been obtained through an official exchange of memorials prior to the round in which their team is participating.

## PENALTIES

|                                       |                                                                                         |
|---------------------------------------|-----------------------------------------------------------------------------------------|
| Late Submission                       | 1 mark per memorial every 2 hours after the deadline. Disqualification beyond 48 hours. |
| Wrong File Name                       | 1 mark per memorial                                                                     |
| Failed to submit Memorial as One File | 1 mark per memorial                                                                     |

|                                                               |                       |
|---------------------------------------------------------------|-----------------------|
| Exceeding Page Limit                                          | 0.5 mark per memorial |
| Failure to include all components of the Memorial             | 3 mark per memorial   |
| Failure to include all required information on the cover page | 1 mark per memorial   |
| Failure to use the correct colour coding                      | 1 mark per memorial   |

## RESEARCHERS' TEST

- The Researchers Test shall be conducted on 13 February, 2026 of the Competition for the teams qualifying for the Advanced rounds. The test shall be for a duration of 45 minutes only.
- The test will be based on 50 MCQs (Multiple Choice Questions). Each question shall carry one mark, and there shall be a negative marking of 0.25 marks.

## DISCLAIMER

The Proposition does not attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is fictitious and is prepared for the purpose of the present Competition only, and it does not attempt to influence or predict the outcome of any matter whatsoever.

## AWARDS

- The team with the maximum score in the final round will be declared as the "Winning Team" and the team with the second highest score in the final round will be declared as the "Runners Up Team".
- The speaker with the highest combined score in both Preliminary Round I and II will be declared as the "Best Speaker".
- The team with the maximum Memorial scores amongst the teams in the Octa Final Round will be awarded as "The Best Memorial".
- The researcher scoring the highest marks in the Researcher Test that will be conducted for the top 16 teams qualifying for the Octa-finals will be awarded as "The Best Researcher".

## EXCHANGE OF MEMORIAL

- Memorials shall be exchanged based on the Draw of Lots that will take place before the commencement of each round.
- The side to be represented and the team clash, as determined by the draw of lots, shall be final; and no request for changing the same shall be entertained.

## DRAW OF LOTS

The Draw of Lots will determine which side the participating team will present first, i.e., Petitioner/Plaintiff or Respondent/Defendant. The Draw of Lots will also decide which team you will be competing against (There will be no pre-decided fixtures). This shall be conducted on 1 February, 2026. The team codes will be provided to teams before the draw of lots, but their sequence of participation will be decided during the draw of lots.

## PRELIMINARY ROUND

- Each side shall get a maximum of 20 minutes which will be divided by both the speakers of the team to present their arguments. The time limit is exclusive of the time for Rebuttal. The maximum time for Rebuttal is five minutes. Time allocation for Rebuttals depends upon the discretion of the bench.
- The top sixteen teams shall qualify for the Octa Final Rounds on the basis of the total aggregate score of the team in their Preliminary Rounds I and II. In the event of a tie, the Memorial marks shall be taken in consideration.

## OCTA-FINAL ROUNDS

- Each side shall get a maximum of 25 minutes which will be divided by both the speakers of the team to present their arguments. The time limit is exclusive of the time for Rebuttal. The maximum time for Rebuttal is five minutes. Time allocation for Rebuttals depends upon the discretion of the bench.
- This shall be a knockout round. The winning team from each Octa Final shall advance to Quarter-Finals; in case of a tie memorial marks will be taken into consideration.

## QUARTER-FINALS

- The maximum time for the arguments per side shall be 30 minutes which will be divided by both the speakers of the team. The time limit is exclusive of the time for Rebuttal. The maximum time for Rebuttal is five minutes. Time allocation for Rebuttals depends upon the discretion of the bench.

- This round shall be a knockout round. The winning team from each Quarter Final shall advance to the Semi-final Round.

## SEMI-FINALS

- Each side shall get a maximum time of 40 minutes which will be divided by both the speakers of the team to present their arguments. The time limit is exclusive of the time for Rebuttal. The maximum time for Rebuttal is 5 minutes.
- Time allocation for Rebuttals depends upon the discretion of the bench.. This shall be a knockout round. The winning team of each Semi Final shall advance to the Final Round.

## FINALS

Each side shall get a maximum time of 45 minutes which will be divided by both the speakers of the team to present their arguments. The time limit is exclusive of the time for Rebuttal or Sur-rebuttal respectively. The maximum time for Rebuttal is 5 minutes. Time allocation for Rebuttals depends upon the discretion of the bench.

## MISCELLANEOUS

The Rules governing the conduct of the Competition should be strictly adhered to. Any deviation thereof can attract penalties or disqualifications at the sole discretion of the Organising Committee. The Organising Committee reserves the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable period of time.



## CONTACT DETAILS

The following people can be contacted in the event of any query or clarification relating to any information or any detail related to the competition:

### STUDENT CONVENER

Ms. Aashvi Mugrai: 9899974154

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Mr. Sanat Bhadauria: 8433220197

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### FACULTY CONVENER

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